

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

**This the 29th day of May, 2018.**

**ORIGINAL APPLICATION NO. 330/00100/2018**

**HON'BLE DR. MURTAZA ALI, MEMBER (J)  
HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A)**

Neeraj Kumar Gupta PRT, Kendriya Vidyalaya, NER Road  
No. 7, Izzatnagar, Bareilly, U.P.

..... Applicant

By Advocate: Sri S.K. Singh Vashist

**Versus**

1. Union of India through the Joint Commissioner, Kendriya Vidyalaya Sangathan (HQ) 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
2. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Sector Aliganj, Lucknow.
3. The Principal Kendriya Vidyalaya ,BKT, Lucknow.
4. The Principal Kendriya Vidyalaya, NER, Bareilly.

..... Respondents.

Advocate: Sri N.P. Singh

**O R D E R**

**By Hon'ble Dr. Murtaza Ali, Member (J)**

Heard Sri S.K. Singh Vashist learned counsel for applicant and Sri N.P.Singh learned counsel for respondents.

2. At the outset, it has been pointed out by the learned counsel for respondents that this Tribunal has no territorial jurisdiction to adjudicate the matter as the applicant has jointed at Lucknow before filing of this O.A. and he has challenged the order dated 16.1.2018 passed

by the Assistant Commissioner(Estt.), Kendriya Vidyalaya Sangathan, New Delhi.

3. Learned counsel for applicant submitted that he was earlier posted at Bareilly and had filed O.A. No. 888/2017 before CAT, Allahabad Bench and the Tribunal had directed the respondents to take a decision on his representation vide order dated 8.8.2017. In the meantime, he has joined at Lucknow and since he had filed earlier O.A. before CAT, Allahabad Bench, therefore, he has again filed this O.A. before this Bench of the Tribunal for quashing of order dated 16.1.2018 which has been passed in pursuance of order dated 8.8.2017 passed by CAT, Allahabad bench in O.A. No. 888/2017.

4. In view of the fact that applicant is neither posted or residing within the territorial jurisdiction of CAT, Allahabad Bench and no cause of action has also arisen within territorial jurisdiction of CAT, Allahabad Bench, therefore, this O.A. is not maintainable.

5. Accordingly, O.A. is dismissed for want of territorial jurisdiction. However, the applicant is at liberty to approach the appropriate bench for redressal of his grievance. No costs.

**(GOKUL CHANDRA PATI)  
MEMBER (A)**

**(DR. MURTAZA ALI)  
MEMBER (J)**

**HLS/-**

